

The Lok Sabha reassembled after Lunch at a quarter Past Two of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

FOREIGN EXCHANGE REGULATION (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Rule, 1969 (Hindi and English versions) published in Notification No.G.S.R. 2643 in Gazette of India dated the 14th November, 1969, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [*Placed in Library. See No. LT-2376/69.*]

REVIEW OF THE WORKING OF THE NATIONAL TEXTILE CORPORATION ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956—

- (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi for the year 1968-69.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2377/69.*]

(2) A copy of the Annual Report of the Development Council for Manmade Textiles Industry for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-2377/69.*]

(3) A copy of Government Resolution No. F. 9(1)/68-O&M dated the 4th November, 1969 (Hindi and English versions) containing decisions of the Government on the recommendations contained in Part II of the Report of the Study Team on the Textile Commissioner's Organisation. [*Placed in Library. See No. LT-2379/69.*]

DEMANDS FOR SUPPLEMENTARY GRANTS (BIHAR), 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Bihar for 1969-70.

ELECTION TO COMMITTEE

COMMITTEE ON ESTIMATES

SHRI THIRUMALA RAO (Kakinada): I beg to move; "That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha. one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1970, *vice* Shri G. G. Swell resigned from the Committee".

MR. DEPUTY SPEAKER : "That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1970, *vice* Shri G. G. Swell resigned from the Committee."

The motion was adopted.

14-17 hrs.

INDIAN TARIFF (AMENDMENT) BILL*

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, यह जो इंडियन टैरिफ अमेन्डमन्ट बिल है, मैं इसका विरोध करता हूँ क्योंकि इसमें बताया जाता है कि रेशम उद्योग में प्रोटेक्टिव ड्यूटी में रियायत करके, राशनलाइजेशन ला करके इस उद्योग को बढ़ाने के लिए यह संशोधन विधेयक लाया गया है लेकिन हकीकत में जितनी मदद, जितनी प्रोटेक्शन मिलनी चाहिए वह चीज इस विधेयक से माफ नहीं हो रही है। उदाहरण के लिए मैं बताना चाहता हूँ कि जो पिछला ऐक्ट है उसमें 8.80 रुपए पर-किलोग्राम है और वही इसमें भी कर रहे हैं। इसी तरह स रा मिल्क 18.70 पर-किलोग्राम पिछले ऐक्ट में भी है और इसमें भी वही है। एड-वोलैरम में तो कुछ परिवर्तन है लेकिन

पर-किलोग्राम के हिसाब से जो रियायत होनी चाहिए वह रियायत इस में नहीं की गई है। रेशम बहुत पुराना उद्योग है, इसकी काफी मदद होनी चाहिए। मैं भी इस बिल का समर्थन करता हूँ लेकिन जिस रूप में मदद होनी चाहिए उस रूप में मदद नहीं दी गई है। यह प्रोटेक्शन सफीशिएन्ट नहीं है। इन शब्दों के साथ मैं इसका विरोध करता हूँ।

SHRI B. R. BHAGAT: The hon. Member is going into the merits of the Bill. He can raise these points when the Bill is taken into consideration. A Bill can be opposed at the introduction stage only on constitutional or some other grounds.

श्री मधु लिमये (मुंगेर) : यह जरूरी नहीं है। किसी भी आधार पर विरोध किया जा सकता है।

श्री ब० रा० प्रसाद : यह तो कभी हुआ नहीं।

MR. DEPUTY-SPEAKER: The question is—

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

SHRI B. R. BHAGAT: I introduce the Bill.

RE: CALLING ATTENTION NOTICE QUERY

SHRI S. M. BANERJEE (KANPUR): Today we tabled a calling attention motion regarding the disbandment of the National Fitness Corps involving the unemployment of 7,400 instructors. The executive members of

* Published in Gazette of India Extraordinary, Part II, dated 17-12-69.

† Introduced with the recommendation of the President.